

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3505  
ANSWERED ON:16.08.2010  
REHABILITATION POLICY  
Rajukhedi Shri Gajendra Singh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has made any provision in Rehabilitation Policy,2007 for rehabilitation of displaced people;
- (b) if so, whether Rehabilitation Policy,2007 has been followed by the industrial units being set up in Singrauli district of Madhya Pradesh;
- (c) if so, the ratio, the amounts and the names of such units; and
- (d) if not, the reasons for not following Rehabilitation Policy, 2007 by the Government of Madhya Pradesh?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

- (a): Yes, the National Rehabilitation Policy, 2007 is specifically meant for rehabilitation of displaced people;
- (b): As per the report received from Govt. of Madhya Pradesh Industrial Units in Singrauli district of Madhya Pradesh had been following 2002 Model Rehabilitation Policy of Govt. of M.P. and now are being asked to follow National Rehabilitation & Resettlement Policy, 2007.
- (c) & (d): The units : Essar Power, J.P. Power, J.P. Minerals and Hindalco Power Project are giving the following facilities:-

Rehabilitation Grant-

(i) Landless Agri.Lab. - 15,000/-

(ii) S.C./ S.T. farmer 15,000/-

(iii) Other Land Owner - 7,500/-

Plot- 60' X 90' to each Rehabilitant

Pension- 1000 Per Person Age above 60 years.

Transportation Expenditure- 1000 Per House.

Free Education up to 10th Class/Free Health Facilities Scholarship for student- (per month)

Class    Boys    Girls

1-5    150    200

6-8    200    250

9-10    250    300

Employment through Co-Operative Societies.

Essar Power is also giving additional subsistence allowance Rs. 4000/- Per Rehabilitant aged 18 to 50 Years.